

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 290 of 2020

IN THE MATTER OF:

Girish Baduni

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:-

For Appellant: Ms. Aparna Iyer, Advocate.

**For Respondent: Mr. P.B.A. Srinivasan, Mr. Avinash Mohapatra
and Mr. Amal Vyas, Advocates.**

O R D E R

(Virtual Mode)

13.07.2020 Learned counsel for the Respondent No. 1 submits that due to Covid-19 he could not be able to file the Reply-Affidavit of Appeal therefore, he further seeks one week time to file Reply-Affidavit. Prayer is allowed. Rejoinder, if any, be filed within five days thereafter.

Let the matter be fixed on **28th July, 2020**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[V.P. Singh]
Member (Technical)**